

शाखा .....

○ क्रमांक .....

विषय NGT. प्रकरण क्रमांक 58/2023.Urgent  
NGT Case

विषय :-माननीय एनजीटी में प्रचलित प्रकरण क्रमांक 58/2023 (श्री सीताराम अहिरवार विरुद्ध म0प्र0 शासन) एवं अन्य में पारित आदेश दिनांक 02/03/2023 के परिपालन में जबाव प्रस्तुत करने के संबंध में।

उपरोक्त विषयांतर्गत माननीय एनजीटी में प्रचलित प्रकरण क्रमांक 58/2023 (श्री सीताराम अहिरवार विरुद्ध म0प्र0 शासन) एवं अन्य में पारित आदेश दिनांक 02/03/2023 के परिपालन में जाइंट कमेटी द्वारा दिनांक 18/04/2023 को स्थल निरीक्षण किया गया। उक्त निरीक्षण प्रतिवेदन माननीय एनजीटी में प्रचलित प्रकरण क्रमांक 58/2023 में पारित आदेश दिनांक 02/03/2023 के परिपालन में आपके कार्यालय के माध्यम से माननीय एनजीटी में प्रस्तुत किया जाना है। अतः रिपोर्ट की हार्ड एवं साफ्ट कॉपी संलग्न कर प्रेषित है। कृपया रिपोर्ट [Judicial-ngt@gov.in](mailto:Judicial-ngt@gov.in) में आपके कार्यालय के माध्यम से ई-मेल करने का अनुरोध है।

कलेक्टर/ महोदय

  
(आलोक कुमार जैन)  
क्षेत्रीय अधिकारी  
म0प्र0प्रदूषण नियंत्रण बोर्ड  
जबलपुर

For N.A.

o/c - Legal Section

  
(सौरभ के. सुमन)  
कलेक्टर जबलपुर

31 JUL 2023



मध्यप्रदेश  
प्रदूषण  
नियंत्रण बोर्ड



**Sub: Inspection report – Of Dairy run by Shri Vikram Singh Chauhan S/o Shri Viren Singh Chauhan located at Gwarighat in Khasra No. 31, 32, 33 and 34/2 Village Jilhari Tehsil Gorakhpur Distt. Jabalpur.**

Ref: Hon' able NGT orders dated 3<sup>rd</sup> March 2023 in the matter pertaining to OA no. 58/2023 – Sitaram Ahirwar Vs State of M.P.

Hon' able NGT in its order dated 3<sup>rd</sup> March 2023 in the matter pertaining to AO No. 58/2023, constituted a joint committee comprising M.P. State Pollution Control Board, District Magistrate Jabalpur and District Veterinary Animal Husbandry Officer. Further in the order, it was directed that the Joint Committee shall visit the premises to collect the relevant information and submit the report with facts and the action taken (if any). In compliance to the above directions of Hon' able NGT, the subject premise was visited by the committee on 18<sup>th</sup> April 2023. Panchnama enclosed as **Annexure -**

1. Following members were present during the visit:

1. Shri Pankaj Mishra, SDM, Gorakhpur Distt. Jabalpur.
2. Dr Rajay Verma, S.V.S Deptt. of Animal Husbandry & Dairying Jabalpur.
3. Shri Alok K Jain, Regional Officer, M.P. Pollution Control Board Jabalpur
4. Dr Avinash C Karera Chief Chemist M.P. Pollution Control Board Jabalpur
5. Shri Vikram Singh Chauhan, Owner of the Dairy
6. Shri Kishori Lal Vishwakarma Patwari, Gorakhpur Distt Jabalpur

Based on the available information and the site inspection following observations were made:

1. The Dairy is being operated on Khasra No. 31, 32, 33 and 34/2 Village Jilhari Tehsil Gorakhpur Distt. Jabalpur having total plot area of 0.519 Hectare. The above land in in name of Shri Vikram Singh Chauhan S/o Shri Virendra Singh Chauhan as per the Land Records. The piece of land adjoining this plot in Khasra No. 19/4, 20/4, 21/4, 22/4, 23/4, 24/4 and 36/4 having total plot area of 0.312 Hectare. belongs to Shri Deepak S/o Shri T.R. Dewaan as per the Land Records. This land is being used by the Dairy Operator for storage and processing of the animal dung. Dung cakes and compost is being made in the open on this land.

2. No encroachment of Govt. Land for the dairy activities was observed.
3. During visit 178 no. of Buffalos and 28 no. of Cows i.e. total 206 adult animals were observed.
4. The untreated waste water from the dairy premises is being drained through a non-lined raw drain in the nearby agriculture fields where by it spreads and dry up in the field. It was informed by the dairy operators that the nearby farmers use this water to irrigate their fields, no document regrading mutual conscience could be produced by the dairy operator. No complaints have been received by the MPPCB in this context from the farmers of the region. No discharge was observed outside the premises during the visit. However, during monsoon this waste-water may find its way into the sewage nalla flowing at about 600 meters away from the site along with the run-offs from the agriculture fields. A sample of untreated waste-water was collected from the drain within the premises. Result of above sample enclosed as **Annexure -2**.
5. Poultry related activities were not observed in the premises. However, a poultry farm was observed at a distance from the dairy which is being operated by Shri Asheesh Dhangar. This land is a private land and not a Govt. land. The Dairy operator is not concerned with this poultry farm.
6. There are some residential houses on the south-eastern region of the subject site. The site is surrounded with agriculture fields from all other sides. Odour nuisance from the dairy was observed in the region.
7. MPPCB has accorded conditional CTE to the dairy vide letter dated 15/06/2017 (**Annexure- 3**). The dairy owner started the operations at site without appropriate Liquid / Solid waste Management and without obtaining the Consent to Operate. MPPCB has issued notice to the unit. (**Annexure-4**). Taking cognizance of the violations Board has initiated legal action against the dairy. (**Annexure- 5**).

8. Dairy Operator Shri Vikram Singh Chauhan reported that he has already planned to shift his dairy to the space allotted to him by M.P. Rajya Pashudhan evam Kukkut Vikas Nigam, Department of Animal Husbandry and Dairying M.P. Reply of Shri Vikram Singh Chouhan along with supporting documents enclosed as **Annexure-6**. The details of the allotted land are as follows:

- Village Khamharia, Tehsil & District Jabalpur Khasra No. 337, 513 & 514 (Plot No. 31)
- Total Plot area – 2097.58 m<sup>2</sup>
- Lease period- 10 Years (09/11/2022 to 08/11/2032).

9. It was further reported by the Dairy Operator that the shifting of Dairy has been delayed because the approach road for the allotted area from the main road has not yet been constructed.

10. Site photographs taken during the visit are enclosed as **Annexure – 7**.

**Based on the observations, following action were taken against M/s Chouhan Dairy (Prop: Shri Vikram Singh Chouhan) Village Jilhari, Tehsil & District Jabalpur) by the M.P. Pollution Control Board:**

1. Notice has been issued to the Dairy Operator regarding imposition of Environmental Compensation of Rs 1,66, 71,875.00 (Rupees One Crore Sixty-six Lac Seventy-one Thousand Eight Hundred Seventy-five) for the continuous violation for 2134 days. **Annexure – 8**.
2. Court Case has been filed against M/s Chouhan Dairy Farm and the Prop: Shri Vikram Singh Chouhan Village Jilhari, Tehsil & District Jabalpur) in the Court of First Class Judicial Magistrate Jabalpur.

**Recommendations:**

1. The dairy should be shifted to the proposed site as detailed out in para 8 as soon as the work pertaining to approach road & other development is completed, preferably before monsoon.
2. Meanwhile, the dairy operator shall ensure appropriate treatment of waste-water and utilization of the treated waste-water. In case treated waste-water is proposed for use in irrigation, some written mutual agreement should be made with the nearby farmers for using only the treated waste-water in irrigation.

**(Pankaj Mishra)****SDM****Gorakhpur Distt. Jabalpur.****(Dr Rajay Verma)****S.V.S****Deptt. of Animal Husbandry &  
Dairying Jabalpur****(Alok K Jain)****Regional Officer****M.P. Pollution Control Board****Jabalpur****(Dr A.C. Karera)****Chief Chemist****M.P. Pollution Control Board****Jabalpur**

एथल पंचनामा

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आज दिनांक 18/04/23 को कलेक्टर  
अहोदय जंबलपुर के पत्र क्र. 721/पशु/आश्रिमा/2023-  
जंबलपुर

दि. 13/04/23 के पालन में मबिल गठित दल  
द्वारा विक्रम सिंह चौहान S/O विरेन्द्र सिंह चौहान  
द्वारा संचालित डेयरी, गवारीघाट का निरीक्षण  
किया गया, निरीक्षण में, मौके पर 178 भैंस एवं  
28 गाय कुल 206 पशु (व्यक्त) धामे गये।

- संचालित डेयरी ग्राम जिलहरी, तह. गोरखपुर स्थित  
रकबा नं० 31/32/33 (31, 32, 33) एवं 34/2 कुल  
रकबा 0.519 है। जो राजत्व रिकार्ड में विक्रम  
सिंह चौहान S/O विरेन्द्र सिंह चौहान के नाम दर्ज है।  
तबले से लगी हुई निजी भूमि 19/4, 20/4, 21/4  
22/4, 23/4, 24/4 एवं 36/4 कुल रकबा 0.312 है।  
रीपक पिता ली. आर. देवान के नाम दर्ज है, जिसमें  
डेयरी से निकलने वाले गोबर को रखा जाता है।
- डेयरी से निकलने वाले मूत्र एवं दूषित पानी डेयरी  
से निकल कर लगे हुए निजी खेतों में फैल जाता है।  
किन्तु वारिधा के मौसम में दूषित पानी नाले में  
बंदकर बहने की आशंका है।
- शासकीय भूमि में अतिक्रमण होना नहीं पाया गया।
- भुर्गी पालन का संचालन विक्रम सिंह चौहान द्वारा  
नहीं किया जाता, मौके पर डेयरी परिसर के अंदर  
भुर्गी पालन का संचालन नहीं पाया गया। यद्यपि डेयरी  
से दृष्टकर कुछ दूरी पर भुर्गी पालन केन्द्र पाया गया -

पंकज मिश्रा  
S.M. गोरखपुर

आलोक जैन  
AO. MP.PCB

अशोक शर्मा  
S.V.S.

विक्रम चौहान

(नि. नं०  
11)

जोकि आक्षीब्य दानगर द्वारा संचालित किया जाता है, जोकि शासकीय न होकर निजी भूमि पर संचालित है।

- डेयरी के आसपास रिहायशी घर हैं, डेयरी से वातावरण प्रदूषित रहता है।
- डेयरी संचालक विरम सिंह द्वारा बताया गया कि उनके एवं म. प्र. राज्य पशुधन एवं कुक्कुट विकास निगम पशुपालन विभाग के गध्य भूमि संबंधी एग्रीमेण्ट हुआ है, जिसमें डेयरी संतलन हेतु पट्टा प्रदान किया गया है।
- प्रात भूमि में उनके द्वारा अपना डेयरी स्थानांतरित किया जाना है, किन्तु डेयरी स्थापित करने के लिये पशुपालन विभाग को आवंटित भूमि. ग्रा. खम्मरिया. तह. चौकी. से मुख्य मार्ग से तक एप्रोच रोड न होने से. स्थानांतरित करने में विलम्ब हो रहा है।
- निरीक्षण के दौरान डेयरी परिसर में फाई गर्द नाली से दूषित जल के नमूने एकत्र किये गये।
- गौं के घर पंचनाम्य बनाया गया। विलुत रि.

18/04/23

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FORM - X  
( See Rule - 31)

## REPORT BY THE STATE BOARD ANALYST

7

21/04/23

Report No. - 01/423

Dated - 18/04/2023

I hereby certify that I **Mahesh Puraiya** State Board Analyst duly appointed under sub - section (3) of Section 53 of the Water (Prevention and Control of Pollution) Act. 1974 (6 of 1974 ) received on the **18th** day of **April 2023** from laboratory in charge M. P. Pollution Control Board , Jabalpur ( M.P. ) , One parishar se nikatwari khet me nistarit water sample collected from out of the premises of **Shri Vikram Singh Chohan Dairy, Jilhari Gaon Gwarighat, Dist- Jabalpur (MP)** for the analysis .The sample was in a condition fit for analysis reported below .

I further certify that I have analysed the aforementioned sample on **21/04/ 2023** and declare the result of analysis to be as follows : -

<u>Sr.No.</u>	<u>Parameter</u>	<u>Unit</u>	<u>Result</u>	<u>Method used for analysis</u>
1.	pH	-	6.91	By pH Meter
2.	Chloride	mg / l	246.0	By Argentometric Method
3.	Total Solids	mg / l	614.0	By Gravimetric Method
4.	Dissolved solid	mg / l	438.0	By Gravimetric Method
5.	Suspended Solids	mg / l	176.0	By Gravimetric Method
6.	B.O.D. ( 3 day's at 27°C )	mg / l	43.0	By B.O.D Incubator
7.	C.O.D.	mg / l	140.0	By Open Reflux Method

Signed this on 21<sup>th</sup> day of April 2023

Address :-

**MAHESH PURAIYA**  
Jr. Scientist,  
Regional Office,  
M.P.Pollution Control Board,  
Vijay Nagar, Jabalpur ( M.P.)

*Mahesh Puraiya*  
21-04-23  
**( Mahesh Puraiya )**  
**STATE BOARD ANALYST**  
Regional Office  
M.P. Pollution Control Board, Jabalpur

To,

Lab Incharge  
Regional Office,  
M.P.Pollution Control Board,  
Jabalpur ( M.P.)

3



## Consent Order

M.P. Pollution Control Board - Jabalpur  
Scheme No. 5, Plot No. 455/456,  
455/456, Vijay Nagar, Jabalpur  
Jabalpur  
Tele : 0761- 4042780,2647878

ORANGE-SMALL

CTE-Fresh

Permission to Establishment

CONSENT NO: \*\*\*

PCB ID: 111567

NO: /MPPCB/JBP

Dated: 11/06/2017

To,

M/s. Chouhan Dairy Farm,  
Khasra No. 33 N.B. No. 265 P.H. No. 27/45,  
Village- Jilahari, Bargi Vikash Khand, Jabalpur,  
Distt- Jabalpur

**Subject:** Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

**Ref:** Your Consent to Establish Application Receipt No. 321813 Dt. 12/05/2017 and last communication received on Dt. 12/05/2017

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at Village - Jilahari, Bargi Vikash Khand Jabalpur, Distt.-Jabalpur, Phone No. 9827395953

### SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Khasra No. 33 N.B. No. 265 P.H. No. 27/45, Village -Jilahari, Bargi Vikash Khand Jabalpur, Distt.-Jabalpur.
- The capital investment in lakhs:** Rs. 1.5
- Product & Production Capacity:**

Product	CTE Qty	CCA Qty	Applied Qty / year
Milk (Buffalo & Animal-150)	328,000 KLT	0.000 KLT	328,000 KLT

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

#### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions

#### Spl. Conditions :-

- Dairy shall install ETP prior to July 2017 and not operate the dairy farm without consent to operate (CTO) of the Board after 15/08/2017 as per directions of Hon'ble High Court issued in WP 1219/98 on dated 15/12/2017.
- Dairy shall not discharge waste water (Treated or Untreated both) into any natural drain which meet to Pariyat River or any other Nala which ultimately meet to the river falling which application for consent to operate (CTO/CCA- Fresh) shall not be considered even after installation of Effluent Treatment Plant (ETP) by the dairy owner.
- The dairy owner shall ensure that compliance of provisions of " Vyavshyasik Dairy Prakshetra Hetu Margdarshi Sidhhant-2015"

e-Sign  
Digitally Signed from UIDAI server

NULL, NULL, 244 GREATER BRAJESHWARI, INDORE - 452001, MADHYA PRADESH  
Regional Officer

e-Signed On 15/06/2017 23:06:11

(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # 4XOEY95X99

Digitally Signed with Aadhaar

Consent No:CTE-46041, Validity:11/05/2022, Outward No:14507,15/06/2017, TPAV # 4XOEY95X99

e-Signed (Physical Signature NOT requires)

Page: 1 / 7 **N** **I** **C**



## Consent Order

M.P. Pollution Control Board - Jabalpur  
Scheme No. 5, Plot No. 455/456,  
455/456, Vijay Nagar, Jabalpur  
Jabalpur  
Tele : 0761- 4042780,2647878

### CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 15.000 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l
Suspended Solids	Not exceed	100 mg/l	Chlorides	Not exceed	1000 mg/l
BOD 3 Days 270C	Not exceed	30 mg/l			
COD	Not exceed	250 mg/l			
Oil and grease	Not exceed	10 mg/l			

For other parameters general standards of discharge as notified under E.P Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l
BOD 3 Days 270C	Not exceed	100 mg/l
COD	Not exceed	250 mg/l
Oil and grease	Not exceed	10 mg/l

Sr	Water Code (Qty In klpd - Kilo Ltr per Day)	WC : 25.000	WWG : 15.000	Water Source	Remark
1	Domestic Purpose	10.000	8.000	Borewell	
2	Others .....	20.000	15.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water as per Water (Prevention and Control of Pollution) Cess Act 1977 for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of

Consent No:CTE-46041, Validity: 11/05/2022, Outward No:14507,15/06/2017, TPAV # 4XOEY95X99



## Consent Order

M.P. Pollution Control Board - Jabalpur  
Scheme No. 5, Plot No. 455/456,  
455/456, Vijay Nagar, Jabalpur  
Jabalpur  
Tele : 0761- 4042780, 2647878

the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

### 11. Recording of Monitoring-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

### 12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

### 13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

### 14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

### 15. Disposal of Collected Solid-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazd & other waste Rules 2016. And other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

### 16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

### 17. Prohibition of By pass system-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

### Additional Water condition:- (if any) :-

- 1- The Dairy owner has uploaded proposal for effluent treatment plant (ETP) to treat waste water to conform prescribed standards, in case , quality of treated effluent does not conform to the standards it shall be responsibility of dairy owner to upgrade effluent treatment system, otherwise application for consent to operate shall not be considered. Consent

Consent No:CTE-46041, Validity:11/05/2022, Outward No:14507,15/06/2017, TPAV # 4XOEY95X99



## Consent Order

M.P. Pollution Control Board - Jabalpur  
Scheme No. 5, Plot No. 455/456,  
455/456, Vijay Nagar, Jabalpur  
Jabalpur  
Tele : 0761- 4042780,2647878

No:CTE-45949, Validity:09/05/2022, Outward No:14475,11/06/2017, TPAV # E71ATO2KC6 M.P. Pollution Control Board - Jabalpur Scheme No. 5, Plot No. 455/456, 455/456, Vijay Nagar, Jabalpur Jabalpur Tele : 0761- 4042780,2647878 Consent Order e-Signed (Physical Signature NOT requires) Page: 4 / 7 N I C

- 2- The dairy owner shall not discharge any effluent treated or untreated both out of its premises. Treated effluent shall be reused for floor washing, plantation or irrigation on agricultural land. In no circumstances effluent shall be allowed to discharge in natural drain or river.
- 3- The dairy owner shall provide proper collection and storage and disposal of cattle dung. The owner shall utilize cattle dung for generation of biogas or other beneficiary purposes. Cattle dung shall not be disposed in to river or any natural drain or on government land.
- 4- The Dairy owner shall ensure manual removal of cattle dung from cattle shed and no fresh water will be used to clear/wash the floor of cattle living area.
- 5- The Dairy owners shall utilize treated effluent for washing of floor and washing of animals as well as if possible to reduce the fresh water consumption.
- 6- The Dairy owner shall prevent of flow of cattle dung in to effluent treatment plant so that performance of ETP would not be affected. For this purpose centrifuge /screen shall be installed as pre primary treatment of waste water.
- 7- The Dairy owner shall install effluent treatment plant (E.T.P.) within time limit given by Hon'ble High Court in W.P.No. 1219/1998 via order issued on dated 15/02/2017.
- 8- The Dairy owner shall make application for consent to operate (CTO) after completion of ETP as per time schedule.
- 9- The Dairy owner shall ensure regular operation of E.T.P. and treated effluent conforming to the standard by M.P. Pollution Control board and in M.P. Gazette notified it. No waste water (treated or untreated) shall be allowed to discharge into local Nallah/ Nearby river.
- 10- The Dairy owner shall allocate land for storage of cattle dung and ensure that no storm water falling over cattle dung shall be discharged in to any nallah/river. Runoff coming from cattle dung storage area shall be collected and treated in E.T.P. prior to reuse or land application.
- 11- Green belt shall be developed around the dairy premises and treated effluent shall be reused for irrigation of plants.
- 12- The dairy owner shall inform the board if number of animals in dairy is increased mentioned in this letter.



## Consent Order

M.P. Pollution Control Board - Jabalpur  
Scheme No. 5, Plot No. 455/456,  
455/456, Vijay Nagar, Jabalpur  
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### CONDITIONS PERTAINING TO AIR [PREVENTION & CONTROL OF POLLUTION] ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SO <sub>2</sub> , NO <sub>x</sub> (mg/NM <sup>3</sup> )
	dg set- 12.5 kva	0			0.0

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR 826(I), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg m<sup>3</sup> (PM10 µg m<sup>3</sup> 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg m<sup>3</sup> (PM2.5 µg m<sup>3</sup> 24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80 µg m<sup>3</sup>
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80 µg m<sup>3</sup>
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg m<sup>3</sup>

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities of process within premises.

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation atleast in 05 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry unit premises for general improvement of environmental conditions and as stated in additional condition

**Additional Air condition:- (if any)**

:-



## Consent Order

M.P. Pollution Control Board - Jabalpur  
Scheme No. 5, Plot No. 455/456,  
455/456, Vijay Nagar, Jabalpur  
Jabalpur  
Tele : 0761- 4042780,2647878

### GENERAL CONDITIONS:

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the **representation of credentials**:
  - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board
  - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
  - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
  - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent; or,
  - e. To sample at reasonable times any discharge or pollutants.
3. This consent/authorisation is transferable, in case of change of ownership management and addresses of new Owner partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department Agencies. License required from other Department Agencies have to be obtained by the unit separately and have to comply separately as per there Act Rules.
7. Balance consent authorisation fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
11. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
12. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### Additional condition:- (if any) :-

For and on behalf of  
M.P. Pollution Control Board

(Regional Officer)

Consent No:CTE-46041,Validity:11/05/2022, Outward No:14507,15/06/2017, TPAV # 4XOEY95X99

e-Signed (Physical Signature NOT requires)

Page: 6 / 7 N I C



**Consent Order**

M.P. Pollution Control Board - Jabalpur  
Scheme No. 5, Plot No. 455/456,  
455/456, Vijay Nagar, Jabalpur  
Jabalpur  
Tele : 0761- 4042780,2647878

*e* **Signing from UIDAI**  
*Sign* server  
Digitally Sign with Aadhaar

NULL , NULL , 244 GREATER BRAJESHWARI , INDORE - 452001 , MADHYA PRADESH  
Regional Officer  
e-Signed On 15/06/2017 23:06:11  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # 4XOEY95X99

Consent No:CTE-46041, Validity:11/05/2022, Outward No:14507,15/06/2017, TPAV # 4XOEY95X99



## Online Processing Sheet for CTE-CCA (Grant/Reject)

To be PutUp to Chairman Member Secretary Unit Heads by the appropriate level

**Chouhan Dairy Farm ( 111567 ),**  
**PLOT NO:Khasra No. 33 N.B. No. 265 P.H. No. 27/45,**  
**Village Jilahari, Bargi Vikash Khand Jabalpur , 1278/3 Banarsi Das Ward GRC**  
**MESS Near Gorakhpur Jabalpur,**  
**Jilahari - 482001**  
**DIST : Jabalpur, TAL : Jabalpur, SIDC : Not In SIDC**  
**Geographical Location of Plant / Unit**  
**Latitude : 23.1700 Longitude : 79.9300**

On Date : 04/04/2023

Inward : 321813

Date : 12/05/2017

(CTE-Fresh)

Applying For : A.W.H Validity : 1 Years **Category : ORANGE Scale : SMALL**

**Plastic Applied For**

No of Plants : 1 Incenerator : 0

**Investment 1.50 Crs**

**Paid Amount :** 55000. UTR No : IVJB5360097833. Dt: 12/05/2017, at VJB , 17773757

Online Appln.PDFs.Catg.Scale.Fees Scrutinized by : SHRINIWAS DWIVEDI.E.E.[1388]

**Inspection Team :** R.R.BHANWER,SCT.

**Disposal Days-26**

Insp. Dt	To RO/HO	Inw @ HO	To Unit Hd	Hazd Brn	To M.S	Chairman	Decision Dt
06/06/2017	15/06/2017	15/06/2017					15/06/2017

### Online Appln (Queries to Industry & Replies)

Query On: 11/05/2017 please update investment [11/05/2017-1498]-[11/05/2017-1388]  
 Reply On:

### Scrutiny Officer Remarks:

### Inspection@ RO (345878)

This is dairy farm at Kh. No. 33, village- Jilhari located at more than 500 meter from river Narmada. Details report is uploaded dairy owner has submitted affidavit for not discharge any effluent into the river Narmada are any other natural water source and comply the directions. ETP was is not constructed. A fee has been submitted by the unit Rs. 55000 for Air, water and Authorization under Hazardous waste rules. Dairy owner has proposed to reuse treated effluent for irrigation for which own land during inspection as per dairy policy 2015 it is existing dairy and ETP construction not started it is recommended to grant CTE subject to conditions of reuse of treated effluent and comply the direction given by board and Hon.ble high court. Inspection report has been uploaded. [1498-R.R.BHANWER,SCT.]-08/06/2017 [1498-R.R.BHANWER,SCT.]-08/06/2017. RO Query to Staff: what is distance from narmada [1388-SHRINIWAS DWIVEDI.E.E.]-11/06/2017

W.C Notings:

Grant Reject Comments: located more than 500 m away from river, granted with zero discharge condition

### R.O Head (Queries to Staff)

- what is distance from narmada [1388]-11/06/2017

### R.O Staff (Queries to Industry & Replies by Industry)

### Query@HO:

Certified By: 1498-09/06/2017-0-0-0

### Comments @ HO

09/06/2017-ROS- r.r.bhanwer,sct.	Granted with zero discharge condition imposed in DCO
11/06/2017-ROS- r.r.bhanwer,sct.	River more than 1 Km.
MSC-CHR-	



सं. नं. 315-4 (16)  
15

क्षेत्रीय कार्यालय,  
म.प्र. प्रदूषण नियंत्रण बोर्ड,

स्कीम नं० 5, प्लॉट नं. 455/456, विजयनगर, जबलपुर-482002  
Phone & Fax-0761-4042780 E-Mail romppcbjbp@rediffmail.com

क्रमांक-01 /क्षे.का/प्रनिबो/2023,  
प्रति,

जबलपुर, दिनांक-04/4/23

श्री विक्रम सिंह चौहान, संचालक  
मेसर्स चौहान डेयरी फार्म  
ग्राम जिलहरी तहसील-जबलपुर  
जिला-जबलपुर (म.प्र.)

विषय:- जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33 क वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 31 क एवं के अन्तर्गत डेयरी का संचालन बंद करने हेतु नोटिस।

संदर्भ:- 1-इस कार्यालय का निरीक्षण दिनांक 31/03/2023

उपरोक्त विषयान्तर्गत क्षेत्रीय कार्यालय म०प्र० प्रदूषण नियंत्रण बोर्ड, प्लॉट नं 455/456 विजयनगर, जबलपुर द्वारा निम्नलिखित सूचना दी जाती है :-

- (1) यह कि मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) 1974 की धारा 4 के अन्तर्गत किया गया है एवं बोर्ड को वायु (प्रदूषण निवारण तथा नियंत्रण) 1981 अधिनियमों के प्रावधानों को लागू करने का दायित्व है।
- (2) यह कि आपके डेयरी फार्म को विषयान्तर्गत जल (प्रदूषण निवारण तथा नियंत्रण) 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 21 के तहत उत्पादन सम्मति प्राप्त करना अनिवार्य है। बोर्ड से सम्मति प्राप्त किये बिना प्रदूषकों का निस्सारण/उत्सर्जन करना अधिनियम के प्रावधान का उल्लंघन है।
- (3) यह की आपके द्वारा खसरा क्रमांक 33 ग्राम जिलेहरी में मेसर्स चौहान डेयरी फार्म के नाम से डेयरी फार्म का संचालन किया जा रहा है। बोर्ड से उत्पादन सम्मति प्राप्त किये बिना डेयरी फार्म का संचालन करना जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 का उल्लंघन है।
- (4) यह कि इस कार्यालय द्वारा प्रदत्त स्थापना हेतु सम्मति पत्र क्रमांक 14507 दिनांक 15/06/2017 में स्पष्ट रूप से लेंख किया गया है कि बोर्ड की उत्पादन सम्मति बिना किसी भी प्रकार के दूषित जल का निस्सारण एवं गैस का उत्सर्जन नहीं किया जावेगा, साथ ही आपके सशर्त सम्मति स्थापना अनुमति जारी की गई थी जिसका पालन प्रतिवदेन आपके द्वारा आज दिनांक तक प्रस्तुत नहीं किया गया एवं ।
- (5) यह कि इस कार्यालय के अधिकारी द्वारा आपके डेयरी फार्म का निरीक्षण दिनांक 31/03/2023 को किया गया है निरीक्षण में डेयरी फार्म से निकलने वाले दूषित जल को बिना उपचार किये सीधे खुले में निस्सारित किया जा रहा है जो जल अधिनियम 1974 के प्रावधानों का उल्लंघन है।

(6) यह आपके द्वारा बोर्ड की उत्पादन सम्मति बिना उत्पादन कार्य किया जा रहा है एवं (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 25 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 21 का उल्लंघन किया जा रहा है।

अतएव द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33 "ब" एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 31 "क" के द्वारा प्रदत्त शक्ति का उपयोग करते हुये बोर्ड द्वारा आपको निम्नलिखित निर्देश दिये जाना प्रस्तावित है :-

- 1- यह कि, आप डेयरी फार्म से तत्काल प्रभाव से उत्पादन बंद करे।
- 2- यह कि, संबंधित विभाग/संस्थान द्वारा आपके डेयरी फार्म को प्रदत्त विद्युत प्रदाय व जल प्रदाय एवं अन्य सुविधाएँ तत्काल प्रभाव से निलम्बित करेगे।
- 3- यह कि, आपके द्वारा डेयरी फार्म से उत्पादन तब तक प्रारंभ नहीं किया जा सकेगा जब तक कि जब तक कि :-

- (i) डेयरी फार्म प्रक्रिया से उत्पन्न दूषित जल के उपचार हेतु दूषित जल उपचार संयंत्र की स्थापना नहीं कर ली जाती एवं उपचारित दूषित जल का उपचार निर्धारित मानकों तक नहीं कर लिया जाता।
- (ii) यह कि आपके द्वारा बोर्ड से जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 25 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 21 के अन्तर्गत बोर्ड से नियमानुसार उत्पादन सम्मति प्राप्त नहीं कर ली जाती।

आपको सुनवाई का एक अवसर प्रदान किया जाता है जिसके तहत पत्र जारी होने दिनांक से 10 दिवस के भीतर पत्र द्वारा अथवा कार्यालय में उपस्थित होकर आप अपना पक्ष प्रस्तुत कर सकते हैं। समयवधि के भीतर आपका उत्तर प्राप्त नहीं होने पर यह माना जावेगा कि आप इस संबंध में कुछ नहीं कहना है एवं उपरोक्त निर्देश स्वमेव जारी माने जावेगें एवं निर्देशों का उल्लंघन पाये जाने पर वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 37 एवं 39 प्रावधान अन्तर्गत कार्यवाही की जावेगी।

(आलोक कुमार जैन)  
क्षेत्रीय अधिकारी  
M0प्र0प्रदूषण नियंत्रण बोर्ड  
जबलपुर  
जबलपुर, दिनांक 14/11/2023

पृ0क0-02 /क्षे.का/प्रनिबो/2023  
प्रतिलिपि-

1. कलेक्टर जबलपुर जिला-जबलपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।
2. आयुक्त नगर पालिक निगम जबलपुर जिला-जबलपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।
3. अनुविभागीय दण्डाधिकारी जबलपुर ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
4. कार्यपालन यंत्री (संचालन एवं संधारण) म.प्र. पूर्व क्षेत्र विद्युत वितरण कम्पनी लिमिटेड, जबलपुर जिला-जबलपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

(आलोक कुमार जैन)  
क्षेत्रीय अधिकारी  
M0प्र0प्रदूषण नियंत्रण बोर्ड  
जबलपुर



क्षेत्रीय कार्यालय,  
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,  
स्कीम नं० 5, प्लॉट नं. 455/456, विजयनगर, जबलपुर-482002  
Phone & Fax-0761-4042780 E-Mail romppebjbp@rediffmail.com

क्रमांक-120/क्षे.का./पनिबो/2023  
पति,

जबलपुर, दिनांक 20/4/23

श्री विक्रम सिंह चौहान, संचालक  
मेसर्स चौहान डेयरी फार्म  
ग्राम जिलहरी तहसील-जबलपुर  
जिला- जबलपुर

विषय :- बोर्ड से उत्पादन सम्मति प्राप्त किये बगैर तथा दूषित जल उपचार सयंत्र व्यवस्था स्थापित न  
डेयरी का संचालन करने के संबंध में कारण बताओ नोटिस।

संदर्भ :- 1-इस कार्यालय का पत्र क्रमांक 01 दिनांक 04/04/2023  
2-इस कार्यालय का निरीक्षण दिनांक 18/04/2023

—00—

उपरोक्त विषयान्तर्गत इस कार्यालय द्वारा आपके संस्थान को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33 'क' के अन्तर्गत डेयरी को नोटिस जारी किया गया है जिसका उत्तर इस कार्यालय को भेजा हुआ है। जिसके परिप्रेक्ष्य में इस कार्यालय द्वारा दिनांक 18/04/2023 को आपके डेयरी संस्थान का निरीक्षण किया गया। निरीक्षण में डेयरी संचालित पाई गई। आपके द्वारा डेयरी संचालन हेतु बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) 1974 की धारा 25/26 के तहत उत्पादन सम्मति प्राप्त नहीं की गई है। डेयरी से निकलने वाला तरल अपशिष्ट के उपचार हेतु उपचार सयंत्र नहीं लगाया गया है जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 25/26 का उल्लंघन है।

अतः कारण स्पष्ट करें कि उपरोक्तानुसार उल्लंघन के कारण क्यों न डेयरी फार्म एवं आसपास के क्षेत्रों में विरुद्ध जल अधिनियम के प्रावधान अन्तर्गत न्यायालयीन प्रकरण दायर किया जाये। इस संबंध में आप अपना उत्तर पत्र जारी होने की दिनांक से 05 दिवस के भीतर इस कार्यालय को लिखित तथा मौखिक रूप से प्रस्तुत करना निर्धारित समयवधि में उत्तर अप्राप्त होने पर यह मान लिया जावेगा कि आपको इस संबंध में कुछ नहीं कहना तथा आपके बोर्ड द्वारा आपके विरुद्ध एकतरफा कानूनी कार्यवाही प्रारंभ की जावेगी जिसकी समस्त जिम्मेदारी आपकी स्वयं की होगी।

क्रमांक-121/क्षे.का./पनिबो/2023  
परिसिपि

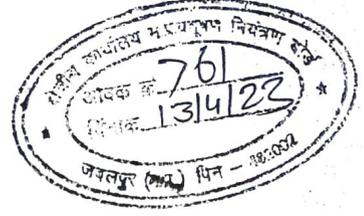
जबलपुर, दिनांक 20/4/23

अनुविभागीय दण्डाधिकारी, गोरखपुर जबलपुर जिला-जबलपुर की ओर सूचनाएँ एवं आवश्यक कार्यवाही हेतु।

(आलोक कुमार जैन)  
क्षेत्रीय अधिकारी

MO प्रदूषण नियंत्रण बोर्ड  
जबलपुर (MO प्रो)

मिला जग - 6



To

**The Regional Officer**  
**M.P. Pollution Control Board,**  
**Jabalpur (M.P)**

Subject: Reply /representation to notice bearing no.01/ Reg.Off./  
 PCB/2023 dated 04.04.2023.

Reference: 1/ Notice bearing no. 01/ Reg.Off./PCB/2023 dated  
 04.04.2023.  
 2/ Lease deed dated 10.11.2022 in favor of Vikram Singh  
 Chouhan (undersigned).

Dear Sir,

Undersigned submits as under:-

- (1) That, undersigned has received a notice dated 04.04.2023 under reference from your kind self, in which it has been stated to the undersigned for stopping the operation of dairy in question under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981.
- (2) That, it has been stated in the notice under reference by your kind self that operation of dairy by undersigned is in violation to the provisions of Act of 1974 & Act of 1981 as stated aforesaid. It has been alleged that undersigned can operate dairy only after sanction of permission from Pollution Control Board. It is further alleged and stated in the notice that during investigation done on 31.03.2023 by Pollution Control Board it has been observed that the waste proceeds of dairy by undersigned is being discharged in

एफ. व. सिंह  
 13/4/23

water without any prior treatment, in contravention to provisions of Water Act, 1974. It has been further alleged in the notice that in the aforesaid inter-alia reasons dairy activities be stopped and no further dairy activities be carried out without prior treatment of polluted water which proceeds during dairy operation. Further undersigned should first take sanction for carrying out dairy activities from Pollution Control Board under the provisions of Act of 1974 & 1981.

(3) That, in the above mentioned circumstances, undersigned most humbly submits that pursuant to the directions as issued by Pollution Control Board in the past and further in pursuance to the directions as laid down by the Hon'ble High Court and other concerned State Authorities, in the matter of Rehabilitation of Dairy's existing in the City Jabalpur and in the vicinity areas, to the proposed area, undersigned has already undertaking the measures in that regard. In compliance to such directions, undersigned with the purpose to shift and rehabilitate its dairy in the proposed area, has already taken land on lease from Madhya Pradesh State Pashudhan & Vikas Nigam, Pashupalan Vibhag Madhya Pradesh. A copy of lease deed dated 10.11.2022 is annexed herewith.

(4) That, it is significant to point out that in the said new leased area the facilities such as proper electricity connections, polluted water filtration unit, drainage facility etc. has not been duly developed and is infact under the process of its development. Undersigned assures and undertakes that soon as and when such amenities will get facilitated,

undersigned will stop its dairy activity from the present area and will completely shift its dairy to the leased area. Due to lack of amenities in the leased area presently it is not possible to operate dairy activities from such area.

- (5) That, in the meanwhile, undersigned assure that he will till the time of shifting to new leased area as stated above, will discharged the water from dairy to agricultural lands after taking permission from the agricultural land holders. Undersigned further undertakes that he will soon on shifting to the leased area will seek all the necessary permission from Pollution Control Board.
- (6) That, it is to submit that dairy activity by undersigned is the only business for the survival of his family and if such activity will be stopped then it will tender irreparable damages to the undersigned and its family.
- (7) That, as such in the aforesaid facts and circumstances it is requested to allow the dairy activities by undersigned under aforesaid cautions, till the time undersigned will shift the dairy and its operation in the leased area under reference.

For which act of considered kindness, undersigned will ever remain thankful.

Dated 12/4/2023.

Yours



(Vikaram Singh Chouhan)  
Proprietor  
M/s Chouhan Diary Farm,  
Village Jhilahari,  
Tehsil & District Jabalpur (M.P)

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## रजिस्ट्रीकरण एवं स्टाम्प विभाग मध्य प्रदेश

पंजीयन प्रमाणपत्र

पंजीकरण का विवरण

ई पंजीकरण संख्या	MP182542022A11114229
पंजीकरण की तिथि	10/11/2022
ई पंजीयन प्रमाणपत्र के प्रिंट करने की तिथि	10/11/2022
संपत्ति का मूल्य (यदि लागू है)	3020515.2
प्रतिफल राशि / प्रतिभूत राशि / प्रीमियम राशि (रुपये)	100000
पंजीयन शुल्क (रुपये)	1000
कुल स्टाम्प शुल्क (रुपये)	1178
उप पंजीयक का नाम	CHITRA RAI
उप पंजीयक कार्यालय का नाम	उप पंजीयक कार्यालय, जबलपुर-1

पट्टादाता- स्वयं

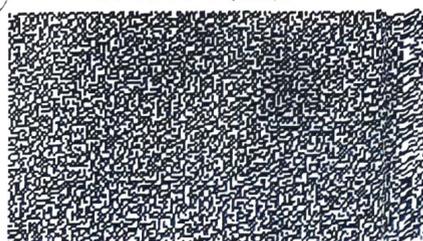
नाम डॉ राजेन्द्र कुमार कुर्मी  
पिता/पति का नाम --  
पता संयुक्त संघालक पशु शिक्षित्सा सेवाए परिसर मिल्क स्कीम भवन, शोभापुर, आधारताल, जबलपुर,  
मध्यप्रदेश, जबलपुर, मध्य प्रदेश, भारत

पट्टेदार- स्वयं

नाम विक्रम सिंह चौहान  
पिता/पति का नाम स्व श्री व्ही एस चौहान  
पता 1454/7, नर्मदा रोड, गिरिराज किशोर कपूर वार्ड, गोरखपुर, जबलपुर, मध्यप्रदेश, जबलपुर, मध्य  
प्रदेश, भारत

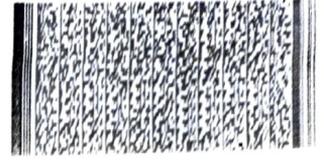
Digitally signed  
by CHITRA RAI  
Date: 2022.11.10  
12:56:41 IST

उप पंजीयक के हस्ताक्षर





रजिस्ट्रीकरण एवं स्टाम्प विभाग  
मध्य प्रदेश



स्टाम्प शुल्क का प्रमाण पत्र

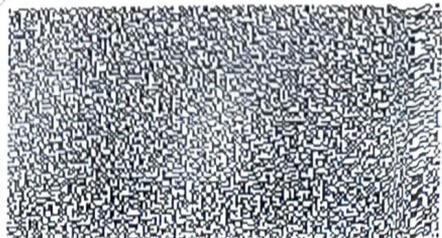
ई स्टाम्प विवरण	
ई स्टाम्प कोड	01011809112022004437
ई स्टाम्प राशि (रुपए)	1178
शासकीय स्टाम्प ड्यूटी (रुपए)	1178
जनपद ड्यूटी (रुपए)	0
छूट दी गई राशि (रुपए)	0
नगर पालिका ड्यूटी (रुपए)	0
उपकर राशि (रुपए)	0
ई स्टाम्प का प्रकार	गैर न्यायिक
निर्गमन तिथि एवं समय	09/11/2022 14:07:27
यूजर आईडी / जारीकर्ता	PRADEEP KUMAR JAIN/SP011840003201600039
एस पी / एस आर ओ /	SHOP NO. 28, NAGAR NIGAR MARKET, GHANTA GHAR ROAD, JABALPUR (M.P.)
डी आर ओ / एच ओ विवरण	जबलपुर जबलपुर

डीड विवरण	
विलेख का प्रकार	पट्टा
लिलेख	खनन पट्टा से भिन्न, पट्टा जिसके अंतर्गत अवर-पट्टा या उपपट्टा तथा पट्टे या उपपट्टे पर देने या किसी पट्टे का नवीकरण करने के लिए कोई करार है, - जहां कि पट्टा ऐसी अवधि के लिए तात्पर्यित है जो पांच वर्ष से अधिक है, किन्तु दस वर्ष तक है - न्यूनतम पांच सौ रुपए के अध्यक्षीन रहते हुए, प्रीमियम या अग्रिम दिए गए या अग्रिम दिए जाने वाले धन तथा आरक्षित किए गए औसत वार्षिक भाटक की रकम के योग का, या संपत्ति के बाजार मूल्य का 0.5 प्रतिशत, इनमें से जो भी अधिक हो।
उद्देश्य	पट्टा

पहले पक्ष के विवरण	
नाम	डॉ राजेन्द्र कुमार कुर्मी
पता	संयुक्त संचालक पशु चिकित्सा सेवाएं परिसर मिल्क स्कीम भवन, शोमापुर, आधारताल, जबलपुर, मध्यप्रदेश
व्यक्तियों की संख्या	1

दूसरे पक्ष के विवरण	
नाम	विक्रम सिंह चौहान
पता	1454/7, नर्मदा रोड, गिरिराज किशोर कपूर वार्ड, गोरखपुर, जबलपुर, मध्यप्रदेश
व्यक्तियों की संख्या	1

पट्टा विलेख



*(Handwritten signature)*



रजिस्ट्रीकरण एवं स्टाम्प विभाग  
मध्य प्रदेश

पट्टादाता :- मध्य प्रदेश राज्य पशुधन एवं विकास निगम पशुपालन विभाग मध्यप्रदेश शासन, पता - न्यू ब्रायलर भवन, मेन रोड नं. 3, कोटरा, सुलतानबाद रोड, भोपाल द्वारा अधिकृत अधिकारी (जिसमें उक्त अधिकारी के समकक्ष अथवा उसी पद पर कार्यरत समस्त पञ्चावर्ती समनुदेशित अधिकारी सम्मिलित है) डॉ राजेन्द्र कुमार कुर्मी पिता श्री कृष्ण कुमार कुर्मी, उम्र 64 वर्ष, जाति कुर्मी, पदनाम कार्यपालिक अधिकारी, पता - संयुक्त संचालक पशु चिकित्सा सेवाएँ परिसर मिल्क स्कीम भवन, शोभापुर, आधारताल, जबलपुर, निवास का पता - 92-बी, एमआरफोर रोड, रामेश्वरम कॉलोनी, विजय नगर, जबलपुर, मध्यप्रदेश। आधार कार्ड नं. 5566 2699 2658

पट्टाग्रहिता :- श्री विक्रम सिंह चौहान पिता स्व. श्री व्ही एस चौहान, आयु 51 वर्ष, जाति - राजपूत, निवासी - 1454/7, नर्मदा रोड, गिरिराज किशोर कपूर वार्ड, गोरखपुर, जबलपुर, मध्यप्रदेश। आधार कार्ड नं. 4652 0184 9212

पट्टे पर प्रदान की जा रही भूमि का विवरण :-

पट्टादाता द्वारा पट्टाग्रहिता के निवेदन पर विलेख में वर्णित नियमो तथा "शर्तो" के अध्याधीन ग्राम खम्हरिया, न.बं. 114, प.ह.नं. 74, रा.नि.मं. बरेला, तहसील व जिला जबलपुर, मध्यप्रदेश स्थित व्यपवर्तित भूमि खसरा नं. 337, 513, 514 तीनों का मिलाकर कुल रकवा 19.40 हेक्टेयर भूमि पर नगर तथा ग्राम निवेश कार्यालय, जबलपुर द्वारा स्वीकृत डेरी व्यवसाय के लिये स्वीकृत ले-आउट प्लान / नक्शे पर लाल रंग से प्रदर्शित प्लॉट नं. 31 रकवा (कुल क्षेत्रफल) 22570 वर्गफुट / 2097.58 वर्गमीटर पट्टाग्रहिता को दिनांक 09/11/2022 से दिनांक 08/11/2032 तक 10 वर्षीय पट्टे पर दिया जा रहा है। जिसकी चौहद्दी का विवरण निम्नानुसार है -

उत्तर में - 7.50 मीटर साईड रोड,  
दक्षिण में - भूखण्ड क्रमांक 36 एवं 37,  
पूर्व में - भूखण्ड क्रमांक 30,  
पश्चिम में - रिक्त भूमि स्थित है।

बावत ऐसा कि न्यायालय अपर कलेक्टर (ग्रामीण) का राजस्व प्रकरण क्रमांक 3/अ-19/2013-14 आदेश पारित दिनांक 28/04/2014 के अनुसार उक्त भूमि का म.प्र. राजस्व पुस्तक परिपत्र के खण्ड चार-क्रमांक 1 की कण्डिका 36 के तहत ग्राम खम्हरिया प.ह.नं. 74 राजस्व निरीक्षक मंडल बरेला स्थित ख.नं. 337 में से 1.86 हेक्टेयर, ख.नं. 513 रकवा 12.29 हेक्टेयर, ख.नं. 514 रकवा 5.25 हेक्टेयर कुल रकवा 19.40 हेक्टेयर भूमि को भू-राजस्व संहिता 1959 की धारा 237 के तहत चरनोई मद से पृथक कर पशु पालन विभाग म.प्र. शासनको डेयरी हब निर्माण हेतु आवंटित कि गई है। जिसके आवंटन हेतु विभाग द्वारा पट्टा आवंटन तथा अन्य कार्यावाही के लिये कार्य योजना तथा नियमावली निर्मित की गई है। जिसके पालन के लिये पट्टाग्रहिता ने लिखित सहमति प्रदान की है और जिससे उभय पक्षकार आबद्ध रहेंगे।

उक्त पट्टे पर दी गयी भूमि का व्यवसायिक व्यपवर्तन अनुविभागीय अधिकारी न्यायालय कलेक्टर जबलपुर





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द्वारा राजस्व प्रकरण क्रमांक 3/अ-19/2013-14 के अनुसार आदेश दिनांक 28/04/2014 को किया गया।

उक्त भूमि पर किसी भी प्रकार का कोई निर्माण नहीं है। भूमि शासकीय मद की पट्टे की भूमि है एवं सीलिंग से मुक्त है। भूमि अनुसूचित जनजाति की नहीं है। उक्त भूमि मुख्यमार्ग नीमखेड़ा से कुकडीखेड़ा मार्ग पर स्थित है।

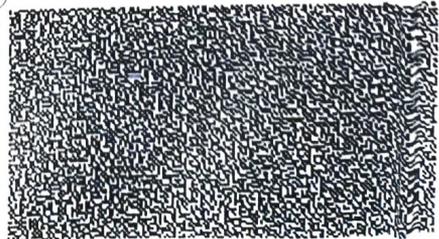
भूमि की पट्टा विलेख से रजिस्ट्रेशन एक्ट 1908 की संसोधित धारा 22 (क) का उल्लंघन नहीं होता है संपत्ति के पट्टा विलेख से म.प्र. भूमि सीमा अधिनियम अथवा भू राजस्व संहिता की धारा 165(6)(7)ए.बी. उल्लंघन नहीं है तथा उक्त भूमि वन्य प्राणी अधिनियम 1972 की धारा 2 के अनुसार राष्ट्रीय उद्यान या वन विभाग की नहीं है।

उक्त पंजीयन में कोई भी तथ्य उभय पक्ष ने नहीं छुपाये है। यदि किसी पक्षकार ने कोई तथ्य छुपाये हैं तो उसके लिये उभय पक्ष स्वयं जिम्मेदार होगा।

पट्टेदार/पट्टाग्रहीता/हितग्राही पर निम्न शर्तें बंधनकारी होगी :-

1. प्रतिभूति राशि 1,00,000/- (शब्दों में एक लाख रुपये) पट्टाग्रहीता योजनानुसार आवंटनपूर्व 1,00,000/- (शब्दों में एक लाख रुपये) प्रतिभूति राशि आवंटन अधिकारी के पास जमा करेगा और यह राशि बिना किसी ब्याज के पट्टा अवधि के उपरांत पट्टा नवीनीकरण ना किये जाने की स्थिति में या एक माह पूर्व सूचना देकर पट्टा सरेन्डर किये जाने पर नियमानुसार बकाया तथा अन्य क्षतिपूर्ति राशि काटकर नवीन आवंटन से प्राप्त कर वापिस दी जा सकेगी।
2. हितग्राही/पट्टाग्रहीता को याजनानुसार विकसित प्लॉट के लिये 50 पैसे प्रति वर्गफुट प्रतिमाह, किराए की दर से भूखण्ड आवंटित किया जा रहा है। जिसका भुगतान उसे कब्जा दिये जाने के माह से प्रतिमाह 10 तारीख तक अनिवार्य रूप से करना होगा। उक्त तारीख के उपरांत देय राशि पर पट्टाग्रहीता को 18 प्रतिशत प्रतिवर्ष की दर से दंडिक ब्याज देय होगा। जो भू राजस्व की तरह वसूली योग्य होगा।
3. हितग्राही/पट्टाग्रहीता पर 3 माह की अवधि तक किराया भुगतान में व्यतिक्रम किये जाने की स्थिति में आवंटन बिना किसी सूचना के निरस्त किया जा सकेगा। परन्तु यह और भी कि आगामी 3 माह तक आवंटन अधिकारी उक्त व्यतिक्रम के लिये समुचित समाधान होने पर दंडित ब्याज के अतिरिक्त 10 प्रतिशत अधिक तत्समय प्रवृत्त प्रब्याजि राशि आवंटन पुनः निरन्तर कर सकेगा। परन्तु इस अवधि के पश्चात् बकाया राशि की वसूली तथा कब्जा वापसी की दंडात्मक कार्यवाही की जावेगी जिसकी अपील नियमानुसार की जा सकेगी।
4. हितग्राही को आवंटित प्लॉट का किराया कब्जा लेने की तारीख से देय होगा। हितग्राही को किसी भी परिस्थिति में योजनानुसार निर्माण कार्य कब्जा दिये जाने की तारीख से 6 माह की अधिकतम समय सीमा में पूर्ण करना होगा। अन्यथा की स्थिति में आवंटित प्लॉट /पट्टा निरस्त किया जायेगा।

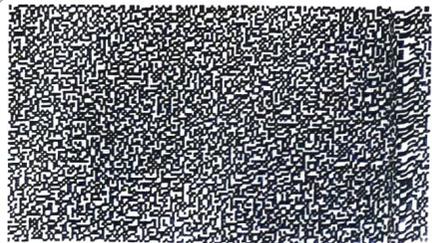
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5. समय समय पर की जाने वाली किराए की पुनरीक्षित दर के अनुरूप प्लाट किराया राशि स्थानीय कर, सुविधा शुल्क तथा अन्य शासकीय निर्धारित राशि का भुगतान करने के लिये पट्टाग्रहीता सहमत है।
6. पट्टाग्रहीता पर बकाया प्लाट किराया राशि अथवा आवंटन अधिकारी द्वारा अन्य आरोपित राशियां भू राजस्व बकाया राशि की वसूली के समान वसूली योग्य होगी।
7. हितग्राही को योजनानुसार पशुपालन के प्रयोजन से प्लाट पट्टे पर दिया गया है उसी गतिविधि को आवंटित प्लाट पर पट्टे की अवधि पर्यन्त लगातार संचालित करेगा। यदि हितग्राही किसी अन्य गतिविधि का संचालन करेगा या निरन्तर 6 माह तक गतिविधि का संचालन नहीं किया जाता है अथवा इकाई बंद रखी जाती है तो उसे आवंटित प्लाट का कब्जा वापिस लेकर पट्टा अवधि पूर्व निरस्त किया जायेगा तथा उसके द्वारा जमा की गयी प्रतिभूति राशि राजसात की जायेगी।
8. आवंटित प्लाट का शांतिपूर्ण समुचित उपयोग करने, अंतरण करने, आवंटन निरस्तीकरण एवं अपील करने आदि मामलों में योजनान्तर्गत वर्णित प्रावधानों का पालन करना अनिवार्य होगा अन्यथा आवंटन अधिकारी निरस्तीकरण की कार्यवाही कर सकेगा।
9. हितग्राही प्लाट को सुरक्षित रखेगा और उसका रख रखाव व मरम्मत कार्य कर उसे उत्तम स्थिति में बनाए रखेगा। वह ऐसा कोई कार्य नहीं करेगा जिससे प्लाट का उपयोग योजना के तहत किये जाने में बाधा उत्पन्न हो या अन्य हितग्राहियों को असुविधा का सामना करना पड़े या योजना के क्रियान्वयन में बाधा उत्पन्न हो।
10. हितग्राही द्वारा प्लाट आवंटन के प्रकरणों में उसके द्वारा निर्मित शेड एवं पशुओं का बीमा कराना अनिवार्य होगा तथा वह बीमा राशि के समय समय पर भुगतान की रसीदें अपने पास सुरक्षित रखेगा तथा रसीद की एक प्रति विभाग को देगा।
11. आवंटित परिसर में पर्यावरण संरक्षण हितग्राही का दायित्व होगा। वह ऐसा कोई कार्य नहीं करेगा जिससे पर्यावरण को किसी भी प्रकार की क्षति पहुंचे या प्रदूषण कारित हो।
12. पट्टाग्रहीता गतिविधि संचालन हेतु मध्यप्रदेश शासन के विभिन्न विभागों द्वारा निर्धारित नियमों/ प्रक्रियाओं का पालन करेगा तथा विधि अनुसार अनुमति प्राप्त करेगा। आवंटित परिसर में किसी भी प्रकार की दुर्घटनाओं पर हो रहे नुकसान की भरपाई आवंटि विभाग द्वारा देय नहीं होगी। इसकी पूर्ण जिम्मेदारी पट्टाग्रहीता की होगी।
13. पट्टाग्रहीता प्लाट को या उसके किसी भाग को किसी अन्य व्यक्ति को किराए पर नहीं देगा ना ही किसी प्रकार से स्थानांतरित कर सकेगा तथा स्वयं योजनानुसार पशुपालन का व्यवसाय संचालित करेगा। पट्टाग्रहीता को प्लाट को बंधक रखने या अन्य किसी प्रकार से अंतरण का अधिकार नहीं होगा।
14. पट्टाग्रहीता को अपने एक उत्तराधिकारी को योजनान्तर्गत प्लाट पर पशुपालन की गतिविधि संचालित





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करने के लिये नामांकन की सुविधा प्राप्त है अतः मूल पट्टाग्रहीता की मृत्यु होने की दशा में नामांकित व्यक्ति स्वमेय पट्टे की शेष अवधि के लिये पट्टाग्रहीता मान्य होगा। पट्टाग्रहीता को अधिकार होगा कि वह स्थाई विकलांगत एवं असाध्य रोग से ग्रसित होने की दशा में स्वेच्छा से अपने जीवनकाल में नामांकित व्यक्ति को हितग्राही मान्य करने हेतु आवंटन अधिकारी को आवेदन कर सकेगा।

15. उपरोक्त कंडिका 14 के अनुसार पट्टाग्रहीता, श्रीमती रीना चौहान पति श्री विक्रम सिंह चौहान, उम्र 48 वर्ष, निवासी - 1454/7, नर्मदा रोड, गिरिराज किशोर कपूर वार्ड, गोरखपुर, जबलपुर, मध्यप्रदेश (आधार कार्ड नं. 5653 6847 2336) को अपना एक मात्र उत्तराधिकारी नामांकित करता है। जो उपरोक्त कंडिका के अनुसार स्वमेव इस विलेख की समस्त शर्तें व नियमों से आबद्ध होगा।

16. पट्टाग्रहीता विभाग द्वारा अधिकृत व्यक्ति को आवंटित परिसर में प्रवेश करने से नहीं रोकेगा और अधिकृत व्यक्ति द्वारा लिखित में मांगी गयी समस्त जानकारियां समय सीमा में नियमानुसार उपलब्ध करायेगा।

17. पट्टाग्रहीता अगर परिवारिक या अन्य कारणवश अपना कार्य सुचारू रूप से संचालित करने में असमर्थ रहता है तथा स्वेच्छा से इकाई छोड़ने के लिये एक माह पूर्व आवेदन करता है तो ऐसी स्थिति में उसके द्वारा लगाई धन राशि का भुगतान सभी गणना प्रस्तुत प्रमाणों के आधार पर करने के बाद नये आवंटि जिसका चयन वेटिंग लिस्ट से नियमानुसार उपलब्धता के आधार पर किया जायेगा से प्राप्त कर भुगतान किया जायेगा।

18. यदि पट्टाग्रहीता इस विलेख में उल्लेखित शर्तों के अनुसार तथा योजना के पालनार्थ अपना कार्य सुचारू रूप से नहीं करता है, और तीन माह तक समझाईश के बाद भी कोई प्रगति परिलक्षित नहीं होती तो उसे सुधार के लिये दो सप्ताह का समय दिया जायेगा। चेतावनी के बाद भी यदि कोई प्रगति नहीं होती है तो उसके निष्कासन और पट्टे को निरस्त कर कब्जा वापसी का प्रकरण प्रोजेक्ट संचालन समिति पी.एम.सी. के समक्ष रखा जायेगा। पी.एम.सी. का निर्णय अंतिम व बंधनकारी होगा।

19. विलेख में ऐसे संशोधन हेतु जिसके लिये कोई शुल्क या प्रब्याजि राशि निर्धारित नहीं है रू. 1000 संशोधन शुल्क होगा।

20. पट्टाग्रहीता पट्टे की मूल प्रति अपने पास रखेगा परन्तु उसकी एक प्रति पंजीयन उपरांत पंजीयक से सत्यापित करवा कर पट्टादाता के पास जमा करेगा।

21. किसी भी प्रकार की वाद विवाद की स्थिति निर्मित होने पर न्यायालयीन क्षेत्र जबलपुर होगा।

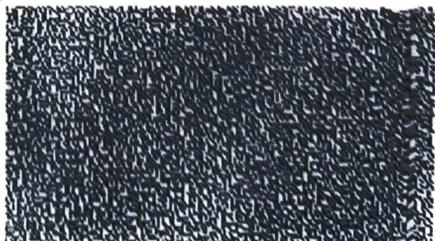
22. विवाद की स्थिति में पीडित पक्ष के 30 दिवस के भीतर प्रस्तुत आवेदन पर प्रबंध संचालक म.प्र. राज्य पशुपाधन एवं कुक्कुट विकास निगम भोपाल द्वारा लिया गया निर्णय आदेश उचित होगा जिसके विरुद्ध अपील 45 दिवस में प्रमुख सचिव म.प्र. शासन पशुपालन विभाग को की जायेगी। समुचित कारण दर्शाये जाने पर उपरोक्त समय सीमा उपरांत आवेदन या अपील किये जाने की स्थिति में विलंब क्षमा करने का विवेक अधिकार संबंधित अधिकारी को होगा।





रजिस्ट्रीकरण एवं स्टाम्प विभाग  
मध्य प्रदेश

अतः उपरोक्त पट्टा विलेख आज दिनांक 09/11/2022 को पढ़ कर समझकर पूर्ण होशो हवास में गवाहों के समक्ष लेखबद्ध कर हस्ताक्षर कर निष्पादित किया गया। जो सनद रहे वक्त जरूरत पर काम आवे। इस दस्तावेज में कोई कांट छोट नहीं हुई है। इस दस्तावेज का प्रारूप दोनों पक्षकारों के निर्देशानुसार मेरे द्वारा तैयार किया गया है जिसे दोनों पक्षों ने जांच कर प्रमाणित कर लिया है और कोई जानकारी गलत पाई जाती है तो उसके लिये संबंधित पक्ष उत्तरदायी रहेगा।



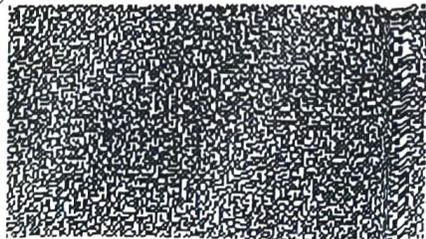
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रजिस्ट्रीकरण एवं स्टाम्प विभाग  
मध्य प्रदेश

संपत्ति विवरण अनुलग्नक

संपत्ति आईडी	18100202208008107						
संपत्ति का प्रकार	भूखंड						
संपत्ति का सीमा चिन्हः	--						
संपत्ति का पताः	मौजा खम्हरिया, नं.बं. 114, प.ह.नं. 74, रा.नि.मं. बरेला, तहसील व जिला जबलपुर, मध्यप्रदेश						
विकास खण्ड (विकास खंड)ः	--						
राजस्व निरीक्षक वृत्तः	--						
लेआउट का विवरणः	--						
नजूल / शीट क्रमांकः	--						
भूखण्ड क्रमांकः	--						
खसरा का विवरण और चतुर्सीमा का विवरण							
खसरा क्रमांक	खसरा क्षेत्रफल	लगान / भूमि राजस्व (रूपये)	ऋण पुस्तिका क्रमांक	उत्तरी सीमा	दक्षिण सीमा	पूर्व सीमा	पश्चिम सीमा
भूखण्ड क्रमांक 31	2097.58	0	0	7.50 मीटर साईड रोड	भूखण्ड क्रमांक 36 एवं 37	भूखण्ड क्रमांक 30	रिक्त भूमि
जिला	जबलपुर						
तहसील	जबलपुर						
क्षेत्र प्रकार	ग्राम - क्षेत्र						
उप क्षेत्र प्रकारः प्लानिंग क्षेत्र							
पटवारी हल्का / गांवः पटवारी हल्का 74							
ग्राम / मोहल्ला / कालोनीः खम्हरिया							
भूखण्ड का कुल क्षेत्रफल (वर्गमीटर)					2097.58		
कुल क्षेत्रफल मे से आवासीय क्षेत्रफल (वर्गमीटर)					--		
कुल क्षेत्रफल मे से व्यावसायिक क्षेत्रफल (वर्गमीटर)					2097.58		
कुल क्षेत्रफल मे से औद्योगिक क्षेत्रफल (वर्गमीटर)					--		
कुल क्षेत्रफल मे से नगर और ग्राम निवेश विभाग द्वारा अनुमोदित शैक्षिक इकाईयों का क्षेत्रफल (वर्गमीटर)					--		
क्या ले आउट टाउन एण्ड कंटीप्लानिंग द्वारा धारित किया गया					--		





रजिस्ट्रीकरण एवं स्टाम्प विभाग  
मध्य प्रदेश

कुल क्षेत्रफल में से नगर और ग्राम निवेश विभाग द्वारा अनुमोदित स्वास्थ्य सेवाओं का क्षेत्रफल (वर्गमीटर)	--
क्या ले आउट टाउन एण्ड कंटीप्लानिंग द्वारा पारित किया गया है?	--
कुल क्षेत्रफल में से अन्य उपयोग का क्षेत्रफल (वर्गमीटर)	--
क्या भूखण्ड केवल आवासीय सह व्यावसायिक उद्देश्य के लिए इस्तेमाल किया जा रहा है	नहीं

प्रॉपर्टी पर लागू उपबंध :

क्या भूखण्ड मुख्य जिला मार्ग या अन्य जिला मार्ग पर स्थित है - हाँ

कुल मुद्रांक एवं छूट			
छूट मुद्रांक शुल्क (रु)	0.0	छूट पंजीयन शुल्क (रु)	0.0
कुल देय शुल्क (रु)	1178.0	कुल देय पंजीयन शुल्क	1000.0
औसत वार्षिक किराया (रु)			135420.0
प्रीमियम की राशि (रु)			100000.0



रजिस्ट्रीकरण एवं स्टाम्प विभाग  
मध्य प्रदेश



मैं/हम इस दस्तावेज के सभी पक्षों के वितरण एवं प्रतिलिपि को, दस्तावेज के आईडी 30576007 तथा ई-स्टाम्प कोड 01011809112022004437 सहित, एतद् द्वारा अभिप्राणित एवं पुष्टि करते हैं, तथा मेरे/अपने विप्राणित हस्ताक्षरों से इस दस्तावेज को विधायित भी करते हैं।

प्रथम पक्षकार/ पक्षकारों के हस्ताक्षर:  
नाम तथा पिता का नाम:

  
राजेंद्र कुमार कुर्मी  
कार्यपालक अधिकारी

श्री राजेंद्र कुमार कुर्मी पिता श्री मृच्छन कुमार कुर्मी  
कार्यपालक अधिकारी

द्वितीय पक्षकार/ पक्षकारों के हस्ताक्षर:  
नाम तथा पिता का नाम:

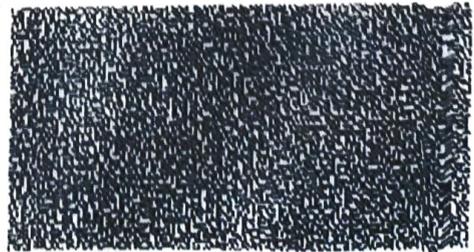
  
श्री विक्रम सिंह चौहान पिता स्व. श्री लक्ष्मी. एस. चौहान

अन्य पक्षकार/ पक्षकारों के हस्ताक्षर:  
नाम तथा पिता का नाम:

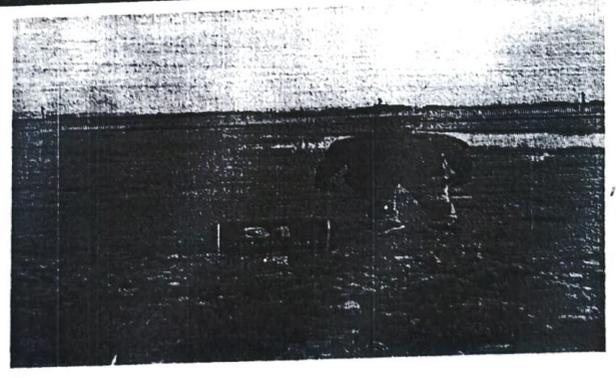
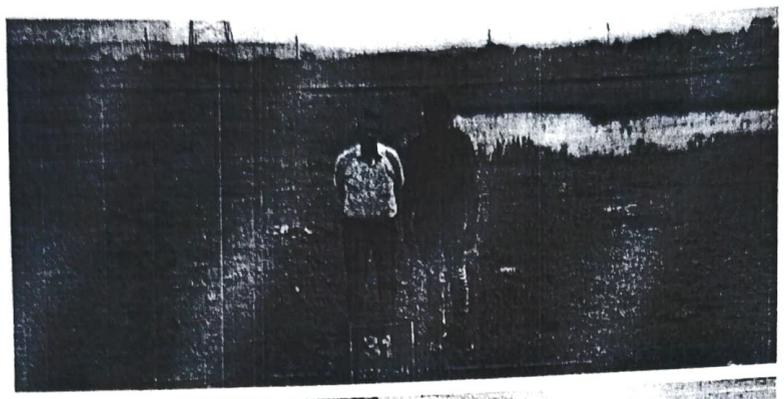
गवाह 1 का नाम श्रीमान मन्मदन पिता स्व. श्रीमान मन्मदन गवाह 2 का नाम श्रीमान मन्मदन पिता स्व. श्रीमान मन्मदन  
पता 1261, गवाह रोड, गरीबवाड़ा, जयपुर पता 1261, गवाह रोड, गरीबवाड़ा, जयपुर  
हस्ताक्षर हस्ताक्षर  
आईडी का टाईप तथा नम्बर 957274639254 आईडी का टाईप तथा नम्बर 251974087489



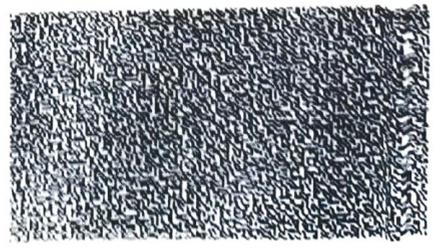




रजिस्ट्रीकरण एवं स्टाम्प विभाग  
मध्य प्रदेश



*[Handwritten signature]*







**Dairy operating with 207 adult animals**



**Animal Dung stored & processed in the adjoining land**



**Untreated waste-water being drained in the adjoining agriculture fields**

86

Annexure-8

1324  
1324  
26/6/23



**MADHYA PRADESH POLLUTION CONTROL BOARD**

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016

Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E-mail: it\_mppcb@rediffmail.com

No.

/HOPCB/2023

Bhopal, Date: / /2023

To,

Shri Vikram Singh Chauhan,  
S/o Viren Singh Chauhan  
Proprietor- M/s Chauhan Dairy Farm  
Village- Jilehari, Dist. - Jabalpur

**Sub: Show-cause Notice for Imposition of Environmental Compensation for operating without obtaining Consent to Operate from MPPCB and for violation under The Water (Prevention & Control of Pollution) Act, 1974.**

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS, you are the proprietor of the dairy named "Chauhan Dairy Farms" situated at Gram- Jilehri, District- Jabalpur, and as a Proprietor of M/s Chauhan Dairy Farm it is your mandatory duty to ensure that there is no discharge of untreated water as well as adequate pollution control measures.

WHEREAS, in the matter of O.A. No. 58/2023, Sitaram Ahirwar Versus State of MP Ors wherein, the Hon'ble Tribunal vide order dated 03.03.2023 constituted a joint Committee comprising of State PCB, District Magistrate Jabalpur, and District Veterinary Animal Husbandry officer and directed the committee to visit the premises, collect relevant information and submit a factual and action taken report.

WHEREAS, as per the direction of the Hon'ble NGT, the Joint committee visited the site on 18.04.2023, during the inspection it was found that you are operating dairy unit without obtaining the consent to operate (CTO) from Madhya Pradesh Pollution Control Board (MPPCB) under the Water (Prevention & Control of Pollution) Act, 1974, and the Air (Prevention & Control of Pollution) Act, 1981 and you have not installed the pollution control measures causing health hazard to local people.

T S Ramesh  
SA  
24/6/23

**MADHYA PRADESH POLLUTION CONTROL BOARD**

Paryawaran Parisar, E-5, Arora Colony, Bhopal-462016

Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E-mail: it\_mppeb@rediffmail.com

THEREFORE, in the view of above violation, you are liable to pay the Environmental Compensation to the tune of Rs1,66,71,875 (OneCroreSixty Six Lakh Seventy one Thousand eight hundred seventy five) for operating dairy plant without obtaining Consent to Operate under the Water (Prevention & Control of Pollution) Act, 1974, and the Air (Prevention & Control of Pollution) Act, 1981 from 15.06.2017 to 18.04.2023 (2134 days).

You are, hereby, given an opportunity of hearing and submit your reply/objection (if any) pertaining to above stated computation of Environmental Compensation within 15 days. In case no reply is received within 15 days from the date of issue of this notice, above proposed Environmental Compensation shall be treated as confirmed & you will be liable to deposit the same in the following account under intimation to MPPCB :-

Bank and Branch	Punjab national Bank
Account No.	6310001200000043
Beneficiary Name	Member Secretary
IFSC Code	PUNB0631000

AND in case of failure, action is liable to be initiated against you under The Water (Prevention & Control of Pollution) Act of 1974, the Air (Prevention & Control of Pollution) Act, 1981 and other relevant Act.

For and on behalf of MPPCB

  
(Chandra Mohan Thakur)  
Member Secretary

Endt.No.:- 1856/HOPCB/2023

Copy to :-

Bhopal, Date: 21 JUN 2023

1. The District Collector, Jabalpur, M.P. for information & necessary action.

2. The Regional Officer, M. P. Pollution Control Board, Jabalpur, for information & necessary action.